

प्र.क्रा./मासंवि/508/2013

दिनांक : 21 मई 2013

परिपत्र संख्या - 314

विषय : अल्पावधि पॉलिसी के अन्तर्गत वाणिज्यिक व्यापार लेनदेन के लिए सुरक्षा।

यह स्पष्ट किया जाता है कि वाणिज्यिक व्यापार लेनदेन के लिए सुरक्षा उपलब्ध रहेगी बशर्ते केवल निम्नलिखित घोषणा आधारित अल्पावधि पॉलिसियों के अन्तर्गत निर्यातक द्वारा लिखित विशिष्ट अनुरोध पर पृष्ठांकन (संलग्न प्रोफार्मा के अनुसार) किया गया हो :-

1. शिपमेंट व्यापक जोखिम पॉलिसी (एसआरसी)
2. लघु निर्यातक पॉलिसी (एसईसी)
3. निर्यात (टर्नओवर) पॉलिसी (ईटीपी)
4. विशिष्ट शिपमेंट पॉलिसी (एसएसपी)

यह भी स्पष्ट किया जाता है कि भारतीय रिजर्व बैंक / भारत सरकार शासित अन्तर्राष्ट्रीय व्यापार से संबंधित एवं लागू नियमों और दिशा-निर्देशों के अनुरूप होने पर तथा निर्यातक व्यापारियों द्वारा इनके अनुपालन करने पर इस तरह के अन्तर्राष्ट्रीय व्यापार लेनदेन को सुरक्षा प्रदान की जाएगी।

शाखाओं को यह भी निदेश दिया जाता है कि वाणिज्यिक व्यापार लेनदेन के लिए सीएसए, सीजीई, बीडब्ल्यूपी, एसबीईपी, एसआयटीईएस, एसपीपी, एमबीईपी तथा एमआईटीईएस जैसी अन्य अल्पावधि पॉलिसियों के अन्तर्गत सुरक्षा उपलब्ध नहीं होगी। यदि इन पॉलिसियों के अन्तर्गत कोई वाणिज्यिक व्यापार सुरक्षा दी गई है तो उन्हें आगे से निरस्त किया जाना चाहिए।

यह अध्यक्ष एवं प्रबंध निदेशक के अनुमोदन से जारी किया जाता है तथा तत्काल प्रभाव से लागू होगा।

वसन्ता श्रीनिवास

(वसन्ता श्रीनिवास)

उप महाप्रबंधक (पीपीडी)

अनुलग्न : पृष्ठांकन का प्रोफार्मा

HO/PPD/508/2013
Date: 21st May, 2013

Circular No - 314

Sub: Cover for Merchanting trade transaction under ST-Policy

It is hereby clarified that the cover for Merchanting trade transaction shall be available, subject to an endorsement (as per the format enclosed), against a specific request of the exporter in writing under following declaration based Short-Term Policies **only**:-

1. Shipments Comprehensive Risks Policy (SCR)
2. Small Exporters Policy (SEC)
3. Exports (Turnover) Policy (ETP)
4. Specific Shipment Policy (SSP)

It is also clarified that this type of International trade transaction will be covered in accordance with the relevant and applicable rules and guidelines of the Reserve Bank of India / Government of India governing International trade and subject to compliance of the same by the exporter-client.

Branches are also advised that the cover for Merchanting trade transaction is **not** available under other ST- Policies viz CSA, CGE, BWP, SBEP, SITES, SPP, MBEP and MITES. Merchanting trade covers, if any, extended under cover of these policies should be discontinued forthwith.

This is issued with the approval of Chairman-cum-Managing Director and comes into force with immediate effect.

Vasantha

(Vasantha Srinivas)
Dy General Manager(PPD)

Encl: Format of Endorsement

ENDORSEMENT FOR MERCHANTING TRADE – SCR/ETP/SEC/SSP

ENDORSEMENT NO. _____



Export Credit Guarantee
Corporation of India Ltd
(A Government of India Enterprise)

Endorsement attaching to and forming part of the Policy No. _____

WHEREAS Insured had informed that during the course of his export trade he may procure supplies from an overseas market and dispatch it to his buyer in another country in performance of his obligation under the contract for export of goods without the merchandise so procured physically crossing the territorial boundaries of India and that he was desirous of having credit risk protection in respect of such export transactions;

AND WHEREAS the Corporation has agreed to extend the cover under the captioned Policy to such export transactions;

NOW THEREFORE it is agreed by the Corporation that any reference to 'shipment of goods / dispatch of goods / export trade / export of goods' appearing anywhere in the said Policy shall be deemed to also include goods procured and shipped by the Insured to his overseas buyer directly from a third country notwithstanding that the said goods were not in fact shipped from anywhere within the Indian territory, PROVIDED HOWEVER -

- a) THAT the proceeds in respect of such export sale shall be receivable in India & to the Insured as if the goods were shipped from within India by the Insured; and
- b) THAT all such International trade transactions made by the Insured shall be subject to and in accordance with all the relevant and applicable rules and guidelines of the Reserve Bank of India / Government of India & all other Statutory / Regulatory authorities governing International trade by an Indian exporter and extant for the time being;

Save as herein above provided all the terms, conditions, provisos and stipulations of the Policy shall continue to apply mutatis mutandis to the export transaction of the Insured.

Dated this Day of, Year

for Export Credit Guarantee Corporation of India Ltd

BRANCH MANAGER

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